

**HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD
(Special Original Jurisdiction)**

WEDNESDAY, THE TWENTY THIRD DAY OF OCTOBER
TWO THOUSAND AND TWENTY FOUR

PRESENT

**THE HONOURABLE THE CHIEF JUSTICE ALOK ARADHE
AND
THE HONOURABLE SRI JUSTICE J SREENIVAS RAO**

WRIT PETITION NO: 22453 OF 2014

Between:

K.Srinivas, S/o Rama Swamy, Aged 47 years, M/S Kesineni Tours and Travels, No.2212 JVA Complex, TSP Road, Kalasipalyam, Bangalore.

...PETITIONER

AND

1. State of Telangana, Represented by the Principal Secretary, Transport, Roads and Buildings (TR-I) Department. Secretariat, Hyderabad.
2. The Transport Commissioner, State of Telangana, Hyderabad.
3. State of Andhra Pradesh, Represented by the Principal, Secretary, Transport, Roads and Buildings (TR-I) Department. Secretariat, Hyderabad.
4. The Transport Commissioner, State of Andhra Pradesh, Hyderabad.
5. The Motor Vehicles Inspector, Transport Department Checkpost, Penukonda, Ananthapur Dist. A.P.State.
6. The Motor Vehicles Inspector, Unit Office, Pebbair, Mahaboobnagar Dist. Telangana State.
7. The Motor Vehicles Inspector, O/o. DTC, Sangareddy, Medak District.

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to Issue a writ, in the nature of writ of Mandamus or any other appropriate writ, direction or order declaring the action of the 6th respondent in once again collecting quarterly tax for Q.E.30.09.2014 in respect of vehicle bearing No.KA 01AC4236 as illegal and void and contrary to G.O.Ms.No.43 dt.01.06.2014 and direct the respondents and their officials not to collect or insist upon the petitioner to pay the quarterly tax in respect of petitioners All India Tourist vehicles bearing Registration Nos. KA01 AC4108, KA01 AC4109, KA01 AB 2330 and KA01 AC 4236 if the quarterly tax is paid to either of the Telangana or Andhra Pradesh State upto 31.03.2015

I.A. NO: 2 OF 2014(WPMP. NO: 28161 OF 2014)

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the respondents and their officials not to collect or insist upon the petitioner to pay the quarterly tax in respect of petitioner's All India Tourist vehicles bearing Registration Nos. KA01 AC4108, KA01 AC4109, KA01 AB 2330 and KA01 AC 4236 if the quarterly tax is paid to either of the Telanagana or Andhra Pradesh States upto 31.03.2014 pending disposal of the Writ Petition

I.A. NO: 1 OF 2014(WVMP. NO: 3143 OF 2014)

Between:

1. State of Telangana, Represented by the Principal Secretary, Transport, Roads and Buildings (TR-I) Department. Secretariat, Hyderabad.
2. The Transport Commissioner, State of Telangana, Hyderabad.
3. The Motor Vehicles Inspector, Transport Department Checkpost, Penukonda, Ananthapur Dist. A.P.State.
4. The Motor Vehicles Inspector, O/o. DTC, Sangareddy, Medak District.

..... PETITIONERS/RESPONDENTS

AND

K.Srinivas, S/o Rama Swamy, Aged 47 years, M/S Kesineni Tours and Travels, No.2212 JVA Complex, TSP Road, Kalasipalyam, Bangalore.

...RESPONDENT/PETITIONER

1. The State of Andhra Pradesh, Represented by the Principal, Secretary, Transport, Roads and Buildings (TR-I) Department. Secretariat, Hyderabad.
2. The Transport Commissioner, State of Andhra Pradesh, Hyderabad.
3. The Motor Vehicles Inspector, Transport Department Checkpost, Penukonda, Ananthapur Dist. A.P.State.

...RESPONDENTS/RESPONDENTS

(Respondents 2 to 4 are not necessary parties)

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to vacate the interim order made in W.P.M.P.No. 28161 of 2014 in W.P.No. 22453 of 2014 dated 07.08.2014

Counsel for the Petitioner: SRI. B. SIVARAMAKRISHNAIAH

Counsel for the Respondents: GP FOR TRANSPORT

The Court made the following: ORDER

THE HON'BLE THE CHIEF JUSTICE ALOK ARADHE

AND

THE HON'BLE SRI JUSTICE J.SREENIVAS RAO

WRIT PETITION No.22453 of 2014

ORDER: *(Per the Hon'ble the Chief Justice Alok Aradhe)*

Mr. B. Siva Rama Krishnaiah, learned counsel for the petitioner.

2. Learned counsel for the petitioner submits that the issue involved in the Writ Petition has been rendered academic on account of efflux of time.

3. In view of aforesaid submission, the Writ Petition is dismissed as infructuous.

Miscellaneous applications, if any pending, shall stand closed. There shall be no order as to costs.

//TRUE COPY//

SD/- K. AMMAJI
ASSISTANT REGISTRAR

SECTION OFFICER

To,

1. One CC to SRI. B. SIVARAMAKRISHNAIAH, Advocate [OPUC]
2. Two CCs to GP FOR TRANSPORT, High Court for the State of Telangana at Hyderabad [OUT]
3. Two CD Copies

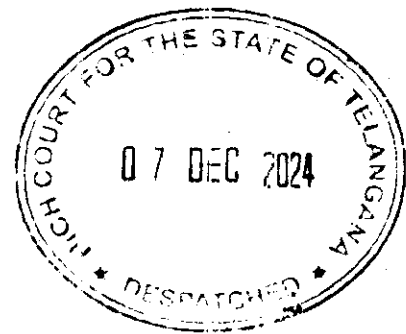
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LS

HIGH COURT

DATED:23/10/2024

ORDER

WP.No.22453 of 2014



DISMISSING THE WRIT PETITION AS INFRUCTUOUS
WITHOUT COSTS

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8/12/24.
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